

National Company Law Tribunal

Allahabad Bench

CA NO. 06/ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018

NAME OF THE COMPANY: *Ashtvinayak Buildcons Pvt. Ltd v/s ROC*

SECTION OF THE COMPANIES ACT/ I & B CODE : U/S *252(3) of Companies, Act, 2013.*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Krishna Dev Vyas</i>	<i>Adv.</i>	<i>ROC</i>	<i>[Signature]</i>
<u>2.</u>				

CA No. 06/ALD/2018

Sri Udai Chandani, advocate proposed to file Vakalatnama on behalf of the petitioner Company.

The present petition is filed as a fresh case under section 252(3) of the Companies Act, 2013 seeking restoration of its name in the register of ROC, Kanpur.

Registry is directed to make scrutiny of the case. Further the petitioner is instructed to serve a spare copy of the present petition to the Central Govt. Standing Counsel representing the ROC, Kanpur Sri Krishna Dev Vyas, so as to enable him to expedite the filing of report/comment of ROC.

The matter to be listed on 12th February, 2018.

Date: 23/01/2018

Typed by
Jyoti
(Stenographer)

[Signature]
H.P. Chaturvedi,
Member(Judicial)